

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

Rst App. No.2/2024
and
Company Appeal No. 15/Chd/Hry/2020
(Disposed of on 23/05/2023)

IN THE MATTER OF:

Anugraha Residence Pvt. Ltd.

...Petitioner

Vs.

ROC NCT of Delhi & Haryana

...Respondent

Under Section: 252(1), 48(2), CA 2013

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 22.05.2024.

Sd/-

Court Officer

Preeti
10.04.2024